

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL) : (a) There is no information to suggest that USA is considering making available nuclear weapons, know-how and resources in order to make Pakistan a nuclear power.

(b) and (c). Our Atomic Energy Policy is aimed at utilising this energy for peaceful purposes.

Implementation of Directives on Explosives by Kerala

10078. **SHRI V. S. VJAYARAGHAVAN :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Kerala Government has not implemented the Central directives regarding the manufacturing of explosives and the distribution of the chemicals which are used in explosives;

(b) whether it is also a fact that as a result of non-implementation of the Central directives, manufacturing of explosives is taking place on a large scale in many parts of Kerala, particularly in Cannanore district; and

(c) if so, the steps taken to get the Central directives implemented by the State Government ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) : (a) to (c). The requisite information has been called for from the Government of Kerala which will be laid on the Table of the House on receipt.

Grievances of Employees in H.M.T. Hyderabad

10079. **SHRI R. R. BHOLE :** Will the Minister of INDUSTRY be pleased to state :

(a) whether the General Manager H.M.T., Hyderabad has recently issued a Memorandum threatening the employees for disciplinary action in case they represent their grievances to Government through Members of Parliament;

(b) whether it is also a fact that employees have been warned that their approaching a member of Parliament against the decision of the Management will constitute an act of indiscipline amounting to misconduct; and

(c) what action Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA) : (a) to (c). Under the Model Conduct, Discipline and Appeal Rules for the employees of public sector undertakings, there is a provision enjoining the employees to desist from canvassing or attempting to bring any outside influence to bear upon any superior authority to further his interest in respect of matters pertaining to his service in the undertaking. Government have been issuing instructions emphasising the compliance of the provisions contained in the above Rules. Like other public sector undertakings, the H.M.T. Ltd., including H.M.T., Hyderabad, have been issuing similar instructions from time to time. In accordance with the past practice, a notice was issued in November, 1980 bringing this provision again to the attention of the employees of HMT, Hyderabad.